

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO.619/2002

Monday, this the 2nd day of September, 2002.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Sathish Kumar Unnithan,
Senior Auditor,
O/o the Audit Officer(Navy),
Kochi-4. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Director General
Audit Defence Service,
New Delhi-110 001.

2. The Comptroller & Auditor General of India,
New Delhi.

3. The Director of Audit(Navy),
Mumbai.

4. Gopinath,
Senior Audit Officer,
O/o the /Audit Officer(Navy),
Kochi-4. - Respondents

By Advocate Mr. C. Rajendran, SCGSC - For R1 to 3

The application having been heard on 2.9.2002 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant, an Auditor working in the office of the Audit Officer(Navy), Kochi-4, has filed this application challenging A-1 order by which he has been transferred to the office of the Principal Director of Audit at New Delhi. It is

alleged in the application that the transfer during the mid academic session will cause undue hardship to him, that he has made a representation, A-6, A-7 and A-9 to the 1st respondent which remain not responded to and that the order of transfer itself has been managed by the 4th respondent who has animosity towards the applicant.

2. When the application came up for hearing, learned counsel on both sides submitted that the application may be disposed of directing the 1st respondent to consider A-6, A7 and A-9 representations of the applicant and to give the applicant an appropriate order as expeditiously as possible keeping the relief of the applicant pursuant to A-1 order pending till such an order is served on him.

3. In the light of the above submission made by the learned counsel on either side, the application is disposed of directing the 1st respondent to consider A-6, A-7 and A-9 representations of the applicant for his retention at Kochi and to give him an appropriate order as expeditiously as possible and that till such time an order is served on him, the applicant shall not be relieved from his present place of posting, pursuant to A-1. There is no order as to costs.

Dated, the 2nd September, 2002.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

trs

A P P E N D I X

Applicant's Annexures:

1. A-1: True copy of the Office Order No.1348/DA/HQ/Panel/2002 dated 22.7.2002 issued by the 1st respondent.
2. A-2: True copy of the order No.683/E 38 KW/92-93 dated 12.8.93 issued by the 3rd respondent.
3. A-3: True copy of the memo No.268/RA/Admn./108 C/SKJ/2001-2002 dated 18.6.2002 issued by the 4th respondent.
4. A-4: True copy of the memo No.296/RA/Admn./120/Confdl/2001-2002 dated 1.7.2002 issued by the 4th respondent.
5. A-5(a): True copy of the representation dated 4.7.2002 made by the applicant before the 3rd respondent.
6. A-5(b): True copy of the representation dated 26.7.2002 made by the applicant before the 3rd respondent.
7. A-6: True copy of the representation dated 26.7.2002 made by the applicant before the 1st respondent.
8. A-7: True copy of the representation dated 1.8.2002 made by the applicant before the 1st respondent.
9. A-8: True copy of the order No.471/Ra/Admn/108/SKJ/2002 dated 14.8.2002 issued by the 4th respondent.
10. A-9: True copy of the representation dated 26.8.2002 before the 1st, 2nd and 3rd respondent.

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5.9.02